

**Crl. Misc case No. 1013/19**

**03.01.2020** Bail petitioner for accused persons Md. Mustak Ahmed, Md. Harum Mandal @ Harunal Rashid Seikh, and Md. Mohidul Islam represented.

The instant bail application has been filed U/S 438 Cr.PC praying for grant of pre-arrest bail by accused petitioners namely- **Md. Mustak Ahmed, Md. Harum Mandal @ Harunal Rashid Seikh** and **Md. Mohidul Islam**, who are apprehending arrest in connection with Laharighat P.S. Case No. 311/2019,(G.R No. 2814/19) U/S 420/406/294/506 IPC.

Learned Addl. P.P. Mr. N. A. Choudhury notified and appeared.

Petition is supported by an affidavit filed by Md. Mustak Ahmed, swearing that earlier one bail petition has been rejected by Hon'ble Asstt. Sessions Judge, Morigaon, except that no bail petition is pending before Hon'ble High Court or any Court of Morigaon.

Perusal of case record shows that allegation vide complaint petition shows that during the year 2007 in flood caused by Brahmaputra house of informant got destroyed and he applied for compensation at Laharighat Circle Officer and authority approved Rs.95000/- in this name. The accused persons namely Md. Mustak Ahmed, Md. Harunal Rashid Seikh @ Harun Mandal, and Md. Mohidul Islam misappropriate the said amount using other account. In the year 2007 and on 2.6.19 when informant asked about the matter then accused persons misbehaved him and threatened to kill him. Hence, this case.

Learned engaged counsel for the bail petitioner submitted that accused petitioners are innocent. Learned Addl. P.P. Mr. N. A. Choudhury submitted to pass order as per law.

Perused LCR & CD shows that since earlier rejection of anticipatory bail prayer on 06.12.19 no better ground arose for grant of present prayer. The case involves interest of beneficiary under government scheme. Hence, bail prayer stands **rejected**.

The Crl. Misc. Case stands disposed off.

Send back CD and L.C.R accordingly.

Inform all concerned.

Asstt. Sessions Judge, Morigaon